

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3584 of 2020**

-----

1. Mukesh Kumar		
2. Dinesh Kumar Gope	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

-----  
**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----

For the Petitioners	:	Mr. Rahul Kumar, Advocate
For the State	:	Mr. P.K. Chatterjee, Addl. P.P.

-----

**Order No.02 Dated- 14.09.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertake to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Karra P.S. Case No.45 of 2020 registered under sections 414 of the Indian Penal Code, Section 54 of J.M.M.C. Rules, 2004 and under Section 3/7 of Jharkhand Mineral (Prevention of Illegal Mining Transportation and Storage) Rule, 2017.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners are the owners of the tractors which were seized by police for transporting illegal excavated sand. It is further submitted that the allegation against the petitioners are all false and they have no knowledge about their vehicle being involved in any illegal activity. It is then submitted that the petitioners are ready and willing to furnish sufficient security including cash security and undertake to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of four weeks from the date of this order, they shall be released on bail on petitioner no.1 depositing cash security of Rs.10,000/- and petitioner no.2 depositing cash security of Rs.5000/- and both of them furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., Khunti, in connection with Karra P.S. Case No.45 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Gunjan-